

Oil Storage and

Distributing Company Ltd.,  
and Petroleum Workers' Union

**Shri A. P. Jain:** It has been followed for the last 4 or 5 years.

**Mr. Speaker:** For the purposes of the adjournment motion, it is enough if it was followed last year—and it has been admitted by Shri S. L. Saksena.

**Shri S. L. Saksena:** It was protested against last year.

**Mr. Speaker:** So far as the adjournment motion is concerned, the protest was as old as one year. Therefore, there is no urgency for this. There are other remedies. Not that I am barring other remedies; but adjournment motion is not the remedy. Normally, adjournment motions are to be so serious as to necessitate the suspension of other normal work before the House. Under these circumstances I am not called upon to give consent to this motion for the adjournment of the House.

#### PAPERS LAID ON THE TABLE

##### Audit Report (Civil), Part I

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I beg to lay on the Table a copy of the Audit Report (Civil) 1956—Part I, under Article 151(1) of the Constitution. [placed in Library. See No. S-38/57.]

##### Amendments to Mining Leases (Modifications of Terms) Rules

**The Minister of Mines and Oil (Shri K. D. Malviya):** Sir, I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of the Notification No. 29(5)/57-MIV, dated the 6th April, 1957, making certain amendments to the Mining Leases (Modification of Terms) Rules, 1956. [Placed in Library. See No. S-39/57.]

##### Amendments to Displaced Persons (Compensation and Rehabilitation Rules.)

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** Sir, I beg to lay on the Table, under sub-section (3) of section

40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No. S.R.O. 1487, dated the 11th May, 1957, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No. S-40/57.]

##### Medicinal and Toilet Preparations (Excise Duties) Rules

**The Deputy Minister of Finance (Shri B. R. Bhagat):** Sir, I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, published in the Notification No. S.R.O. 891, dated the 23rd March, 1957. [Placed in Library. See No. S-41/57.]

#### STATEMENT RE: DISPUTE BETWEEN BURMAH SHELL OIL STORAGE AND DISTRIBUTING COMPANY LTD., AND PETROLEUM WORKERS' UNION

**The Minister of Labour and Employment and Planning (Shri Nanda):** On the opening day of this Session, Shri Anthony Pillai gave notice of an adjournment motion arising out of a strike which had been started by the workers of the Burmah Shell Company. I informed the House that I was willing to intervene in the dispute. Accordingly, I invited representatives of both sides to meet me that afternoon. I will not take up the time of the House with the facts of the dispute. Both parties agreed before me that the dispute was one of interpretation of an earlier agreement and that the question of interpretation should be referred to adjudication. It was also agreed that the strike would be called off immediately and that pending the decision of the adjudicator, the company would maintain the existing position.

I am glad that this dispute has been solved in this manner but looking back on the course of events ever since the dispute started, I cannot help